GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2247 TO BE ANSWERED ON 12.12.2025

WELFARE SCHEMES FOR ORPHANS

2247. SHRI ASADUDDIN OWAISI:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Government has surveyed the number of orphaned/ abandoned children/children with single parent, if so, the details thereof;
- (b) the details of the measures being taken by the Government to integrate these vulnerable children into a unified protective network;
- (c) the details of the schemes launched by the Government for their welfare, including educational support, health insurance, financial assistance etc.;
- (d) the number of beneficiaries covered under these schemes, State-wise; and
- (e) the details of the rehabilitation and skill development facilities being provided to them under these welfare schemes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

(a) to (e): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) is the primary legislation for ensuring safety, security, dignity and wellbeing of children in need of care and protection and those i conflict with law by catering to their basic needs through care, protection, development, treatment, rehabilitation and social re-integration. The Ministry of Women and Child Development is the nodal Ministry for the JJ Act.

Under the JJ Act 2015, the Child Welfare Committees (CWCs) have been empowered to take decisions with regard to the children in need of care and protection including orphaned, abandoned and surrendered children. They are also mandated to monitor the function of the Child Care Institutions (CCIs). Similarly, the Juvenile Justice Boards (JJBs) are empowered to take decisions regarding the welfare of children in conflict with law. The Act defines standards of care and protection to secure the best interest of children living in CCIs and aims to provide family environment through non-institutional care services which includes sponsorship, foster care and aftercare.

Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya' in all States and Union Territories on predefined cost sharing basis between the Central and the State Governments to deliver various services for children in difficult circumstances including orphan children. The scheme provides institutional care and non-institutional care. Child Care Institutions (CCIs) established under the Mission Vatsalya scheme provide, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc. Under Non-Institutional Care Service, support is provided through Sponsorship, Foster Care, Adoption and After Care.

During FY 2024-25, Rs. 1405.53 crores were released under Mission Vatsalya Scheme to the States and Union Territories. The state-wise numbers of beneficiaries under Mission Vatsalya scheme during FY 2024-25 is at **Annexure.**

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 2247 FOR ANSWER ON 12.12.2025 BY SHRI ASADUDDIN OWAISI REGARDING "WELFARE SCHEMES FOR ORPHANS"

(i) State-wise Number of Beneficiaries in child care institutions (CCIs) under Mission Vatsalya Scheme during FY 2024-25

S. No.	State	Beneficiaries
1	Andhra Pradesh	2152
2	Arunachal Pradesh	420
3	Assam	1615
4	Bihar	2958
5	Chhattisgarh	1876
6	Goa	519
7	Gujarat	2393
8	Haryana	946
9	Himachal Pradesh	1390
10	Jammu and Kashmir	1385
11	Jharkhand	1995
12	Karnataka	4587
13	Kerala	1345
14	Madhya Pradesh	2303
15	Maharashtra	3667
16	Manipur	2296
17	Meghalaya	990
18	Mizoram	1348
19	Nagaland	621
20	Odisha	4627
21	Punjab	506
22	Rajasthan	3958
23	Sikkim	660
24	Tamil Nadu	12438
25	Telangana	2485
26	Tripura	1085
27	Uttar Pradesh	5420
28	Uttarakhand	868
29	West Bengal	7615
30	Andaman & Nicobar	263
31	Chandigarh	344
32	Dadra & Nagar Haveli and Daman & Diu	64
33	Ladakh	77
34	Lakshadweep	0
35	Delhi	1012
36	Puducherry	654

(ii) States-wise Number of beneficiaries in Non-Institutional Care (Sponsorship, Foster care and Adoption) in FY 2024-25

S.	No.	Name of States/UTs	No. of beneficiaries
	1	Andhra Pradesh	14187
	2	Arunachal Pradesh	1318
	3	Assam	2400
	4	Bihar	6001
	5	Chhattisgarh	1550
	6	Goa	93
	7	Gujarat	472
	8	Haryana	880
	9	Himachal Pradesh	2028
	10	Jammu & Kashmir	5092
	11	Jharkhand	6793
	12	Karnataka	18673
	13	Kerala	2182
	14	Madhya Pradesh	20572
	15	Maharashtra	32520
	16	Manipur	1932
	17	Meghalaya	1285
	18	Mizoram	2011
	19	Nagaland	789
	20	Odisha	5545
4	21	Punjab	2483
2	22	Rajasthan	475
2	23	Sikkim	427
	24	Tamil Nadu	8116
	25	Telangana	7287
	26	Tripura	2059
4	27	Uttar Pradesh	15000
4	28	Uttarakhand	1631
4	29	West Bengal	4125
	30	Andaman & Nicobar Islands	0
	31	Chandigarh	350
	32	Dadra & Nagar Haveli and Daman & Diu	929
	33	Ladakh	482
	34	Lakshadweep	0
L.	35	NCT of Delhi	952
	36	Puducherry	256